## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction) (Chennai Circuit Bench)

## Appeal no. 23 of 2013

## Dated : 23<sup>rd</sup> April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. V.J. Talwar, Technical Member

Tamil Nadu Generation & Distribution Corporation ... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission& Anr....Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s):

## <u>ORDER</u>

The Learned Counsel the Respondent no. 2 is absent today also.

The Learned Counsel for the Respondent no.1 appeared before this Tribunal only once. He is also absent.

The Learned Counsel for the Appellant submits that the entire period of 6 months for commissioning the plant mentioned in the impugned order is already over. In view of the above, the Appeal becomes infructuous.

With this observation, the Appeal is disposed of.

(V.J. Talwar) Technical Member mk (Justice M. Karpaga Vinayagam) Chairperson